

(2021) 02 MAN CK 0060
In the Manipur High Court
Case No : Writ Petition (C) No. 118 Of 2021

Huidrom Dhiren Singh & 6 Ors.

APPELLANT

Vs

State Of Manipur & 2 Ors.

RESPONDENT

Date of Decision : 16-02-2021

Acts Referred:

Citation : (2021) 02 MAN CK 0060

Hon'ble Judges : Kh. Nobin Singh, J

Bench : Single Bench

Advocate : A Golly, Rebita Channu, H Suraj

Final Decision : Disposed Of

Judgement

Heard Shri A. Golly, learned counsel appearing for the petitioner. According to the petitioners, they submitted applications under RTI

for furnishing certain information as mentioned in the applications and since no information was furnished by the respondent No. 3, an appeal was

preferred before respondent No. 2 which is still pending for disposal. Being aggrieved by the inaction on the part of respondent No. 2, the instant writ

petition has been filed praying for directing the respondents to furnish the information sought for by them or to direct respondent No. 2 to dispose of

the appeal at an early date. Since the petitioners have not approached the Manipur Information Commission in this regard, it may not be appropriate

for this Court to take up the matter and accordingly, the writ petition stands disposed of with the direction that the petitioners may approach the State

Information Commission at the earliest possible and in the event of such appeal being preferred before the Commission by them, the Commission shall

consider and dispose it of as quickly as possible in view of the urgency involved

in the matter.

Copies of this order shall be sent to the counsel appearing for the parties through their WhatsApp/e-mail.